

THE HIGH COURT OF SIKKIM : GANGTOK
(Criminal Jurisdiction)

SINGLE BENCH: THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

Crl. M.C. No. 4 of 2023

1. Tularam Dhakal,
Son of Shri Devi Charan Dhakal,
Resident of Tumin, Namrang,
P.O. Tumin,
Sikkim - 737107
2. Dilliram Dhakal,
Son of Shri Devi Charan Dhakal,
Resident of Tumin, Namrang,
P.O. Tumin,
Sikkim - 737107
3. Kalawati Dhakal,
Wife of Dilliram Dhakal,
Resident of Tumin, Namrang,
P.O. Tumin,
Sikkim - 737107
4. Beenita Dhakal,
Daughter of Dilliram Dhakal,
Resident of Tumin, Namrang,
P.O. Tumin,
Sikkim - 737107

..... Petitioners

versus

State of Sikkim

..... Respondent

**Application under section 482 of the Code of Criminal
Procedure, 1973**

Appearance:

Mr. Manish Kr. Jain, Advocate for the petitioners.

Mr. S.K. Chettri Additional Public Prosecutor, for the State
respondent.

ORDER (oral)

4th September, 2023

1. This is an application under section 482 of the Code of Criminal Procedure, 1973 for quashing of the FIR, charge sheet and case bearing no. G.R. Case No. 147 of 2021 (*State of Sikkim vs. Tula Ram Dhakal*). Pursuant to the investigation, charge has been framed under section 324 of the Indian Penal Code, 1860 for voluntarily causing hurt to the petitioner no.3.

2. The petitioners no.1 and 2 are brothers. The petitioner no.3 is the wife of the petitioner no.2. The petitioner no.4 is the daughter of petitioners no.2 and 3. The petitioners are personally present in the Court. The petitioner no.3 confirms that a compromise dated 19.08.2022 has been entered between the parties as it is a family matter with the intervention of family and friends.

3. Keeping the above facts in mind and considering that the members of the family have decided to settle their differences amicably, compromise is accepted and the proceedings quashed as also the FIR.

4. Crl. M.C. No. 4 of 2023 stands disposed of.

(Bhaskar Raj Pradhan)
Judge

Approved for reporting : **Yes/No**
Internet : **Yes/No**

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